

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1220 of 2019 &
I.A. No. 17 of 2020

IN THE MATTER OF:

India Power Corporation Ltd. ...Appellant

Vs

**Meenakshi Energy Ltd. through Resolution Professional
R. Ravi Shankar Devarakonda & Ors.Respondents**

Present:

**For Appellant: Mr. S. N. Mookherjee, Sr. Advocate with Mr.
Abhijeet Sinha, Mr. Rishav Banerjee, Mr.
Arijit Mazumdar, Mr. Saikat Sarkar and Mr.
Devesh Ajmani, Advocates.**

**For Respondents: Mr. P. V. Dinesh, Ms. Sindhu T. P. and
Mr. Ashwini Kumar Singh, Advocates for R-1 (RP).**

**Mr. Ramji Srinivasan, Sr. Advocate with
Mr. Bishwajit Dubey and Ms. Surabhi Khattar,
Advocates for R-3 (SBI).**

Ms. Rajshree Chaudhary, Advocate.

With

Company Appeal (AT) (Insolvency) No. 1450 of 2019

IN THE MATTER OF:

Debasish Som ...Appellant

Vs

**Meenakshi Energy Ltd. through Resolution Professional
R. Ravi Shankar Devarakonda & Anr.Respondents**

Present:

**For Appellant: Mr. Abhijeet Sinha, Mr. Rishav Banerjee,
Mr. Arijit Mazumdar, Mr. Saikat Sarkar and
Mr. Devesh Ajmani, Advocates.**

**For Respondents: Mr. P. V. Dinesh, Ms. Sindhu T. P. and Mr.
Ashwini Kumar Singh, Advocates for R-1 (RP).**

**Mr. Ramji Srinivasan, Sr. Advocate with
Mr. Bishwajit Dubey and Ms. Surabhi Khattar,
Advocates for R-3 (SBI).**

With

Company Appeal (AT) No. 271 of 2019

IN THE MATTER OF:

State Bank of India

...Appellant

Vs

India Power Corporation Ltd. & Ors.

....Respondents

Present:

For Appellant: Mr. Sumit Attri and Mr. Siddhant Sharma, Advocates.

For Respondents: Mr. Abhijeet Sinha, Mr. Rishav Banerjee, Mr. Arijit Mazumdar, Mr. Saikat Sarkar and Mr. Devesh Ajmani, Advocates.

ORDER

20.01.2020: Earlier by order dated 8th January, 2020 we have allowed the parties to bring the facts to the notice of Secretary, Ministry of Power, Government of India with request to expedite the matter as it is an intercountry matter. It was expected that the matter would be sorted out in one or two days.

It is informed that matter is still pending before the Ministry of Power. However, it is not clear whether the order dated 8th January, 2020 was at all brought to the notice of Secretary, Ministry of Power, Government of India.

In the circumstance we allow Appellant to send one of its Officer to the Secretary, Ministry of Power and bring the facts to the notice of the Secretary including order dated 8th January, 2020 passed by this Appellate Tribunal. The Officers of Power Trading Corporation Ltd.(PTC) will also approach the Hon'ble Secretary, Ministry of Power and bring the facts of the matter to his notice including order dated 8th January, 2020.

It is expected that Secretary, Ministry of Power, after taking up the matter with the Hon'ble Minister, will expeditiously pass appropriate order taking into consideration the intercountry agreement. The Ministry will also take into consideration that because of the pendency before it, the matter under Insolvency and Bankruptcy Code is pending and people will unjustifiably allege delay on the part of National Company Law Tribunal/ National Company Law Appellate Tribunal.

Post the case 'for orders' on **29th January, 2020 at 12:00 Noon**. The appeal may be disposed of on the next date.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/sk